

**DIVISION BENCH  
COURT - I**

**O-113**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1523(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Balraj Joshi**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup>December, 2021, 10:30 A.M**

Name of the Company	KALI TRANSPORT PVT LTD Vs. KARUNAMOYEE ENGINEERS PVT LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Appearances (via video conference)**

**ORDER**

1. There has been no representation in the matter.
2. The matter was called for hearing on 11.08.2021, 20.10.2021 and even today. When the matter was on board on 20.10.2021, it was stated that if there is no representation on behalf of the Operational Creditor, on the next date of hearing the matter shall be dismissed, however even today there is no appearance on behalf of the Operational Creditor. It is construed that the Operational debtor is not interested in pursuing the present petition. Hence the same shall stand **dismissed for non-prosecution**.
3. File be consigned to records.

**(Balraj Joshi)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**